

**FOOD SAFETY AND STANDARDS
RULES, 2009**

FOOD SAFETY AND STANDARDS RULES 2009.

In exercise of the powers conferred by section 91 of the Food Safety and Standards Act, 2006 (34 of 2006), the Central Government hereby makes the following rules. .

CHAPTER I - General

Part 1.1: Title and commencement –

Rule 1.1.1: These rules may be called the Food Safety and Standards Rules, 2009.

Rule 1.1.2: They shall come into force on the date of their publication in the official Gazette.

Part 1.2 - Definitions

Rule 1.2.1: In these rules, unless the context otherwise requires,

Article:

1. "Act" means the Food Safety and Standards Act, 2006 (Act 34 of 2006) ;
2. "Adjudicating Officer" means the Adjudicating Officer appointed under sub-section (1) of section 68 of the Act.
3. "Advocate" means a person who is entitled to practice the profession of law under the Advocates Act, 1961 (25 of 1961)

4. "Appellate Tribunal" means the Food Safety Appellate Tribunal constituted under section 70 of the Act.
5. "Authorised Officer" means an officer authorized by the Food Authority referred in the sub-section (5) of section 47 of the Act.
6. "Director of the referral laboratory" means the Director of the Referral Laboratory and shall include the officer for the time being in charge of any Referral Laboratory (by whatever designation he is known)
7. "Inquiry" means the inquiry referred to in section 68.
8. "Licensing Authority" means the Designated Officer appointed under section 36 of the Act for the local area and includes an officer to whom powers of issue of a licence has been delegated by the Designated Officer.
9. "Notified laboratory" means any of the laboratories notified by the Food Authority under sub-section (1) of section 43 of the Act.
10. "Presiding Officer" means a person appointed as Presiding Officer of the Appellate Tribunal under section 70 of the Act.
11. "referral laboratory" means any of the laboratories established and recognized by the Food Authority by notification under sub section (2) of section 43 of the Act.
12. "Registrar" means the Registrar of the Appellate Tribunal and includes an officer of such Appellate Tribunal who is authorized by the Presiding Officer to function as Registrar
13. "Registry" means the registry of the Appellate Tribunal
14. "Rules" means the Food Safety and Standards Rules, 2009.

CHAPTER 2: Structure of Food Authority and Administration

Part 2.1: Terms and conditions of service of Chairperson and Members of Food Authority

Rule 2.1.1: Chairperson-FSSAI

Rule 2.1.2: Members (other than ex-officio Members of Food Authority)

Rule 2.1.3: Oath of Office and Secrecy

Part 2.2 – Accounts, Budgets and Annual Report

Rule 2.2.1: Budgets

Rule 2.2.2: Statement of Accounts

Rule 2.2.3: Annual Report

CHAPTER 3 - Enforcement structure and procedures

Part 3.1 - Qualification and duties

Rule 3.1.1: Commissioner of Food Safety

Rule 3.1.2: Designated Officer

1. **Qualification:** The Designated Officer shall be a wholetime Officer, not below the rank of Sub-Divisional Officer and shall possess at least one of the educational qualifications prescribed for the Food Safety Officer under these Rules

Rule 3.1.3: Food Safety Officer

Article

1. **Qualification:** A person shall not be qualified for appointment as a Food Safety Officer unless, on the date on which he/she.
 - i. is a graduate in Food Technology or Dairy Technology or Biotechnology or Oil Technology from a recognized University or Institute or
 - ii. is a graduate in Agricultural Science or Public Health from a recognized University or
 - iii. is a graduate/masters in Veterinary Sciences and allied disciplines from a recognized University or Institute or**
 - iv. is a graduate in Food & Nutrition from a recognized University or Institute or
 - v. is a graduate in Biotechnology from a recognized University or Institute or
 - vi. is a graduate in Bio-Chemistry or Microbiology from a recognized University or Institute or

- vii. is a graduate in Chemistry from a recognized University or
- viii. possesses any other equivalent qualification from an University or Institute or Institution recognized by the Central Government or competent authority for the purpose
- ix. **And** has received training for a minimum period of three months in food safety, food inspection and sampling work under an Institute or Institution approved for the purpose by the Food Authority.

PROVIDED that a person who has been appointed as a Food Inspector under the provisions of Prevention of Food Adulteration Act 1954 on the date of commencement of these Rules, may hold office of the Food Safety Officer subject to the terms and conditions of service applicable to him/her even though he/she does not fulfill the qualification prescribed under these Rules.

Provided further that he/she shall undergo a specialized training laid down by the Food Authority within a period of two years

2. **Duties:** It shall be the duty of the Food Safety Officer–

- i. To inspect as frequently as may be prescribed by the Designated Officer all food establishments licensed for the manufacture, storage or sale of an article of food within the area assigned to him;
- ii. To satisfy himself that the conditions of licences are being observed by each of the Food Business Operator carrying on business within the area assigned to him;
- iii. To procure and send for analysis if necessary, samples of any articles of food which he has reason to suspect are being manufactured, stocked or sold or exhibited for sale in contravention of the provisions of the Act, or rules framed thereunder;

- iv. To investigate any complaint which may be made to him in writing in respect of any contravention of the provisions of the Act, or rules framed thereunder;
- v. To maintain a data base of all Food Business within the area assigned to him;
- vi. To carry out periodical inspection of each of the Food Business operating within the area assigned to him and to recommend the grading of each such Business Operator on the basis of parameters laid down for the purpose;
- vii. To issue improvement notices to the Food Business Operator whenever necessary;
- viii. To maintain a record of all inspections made and action taken by him in the performance of his duties, including the taking of samples and seizure of stocks, and to submit copies of such records to the Designated Officer as directed in this behalf;
- ix. To make such inquiries and inspections as may be necessary to detect the manufacture, storage or sale of articles of food in contravention of the Act or rules framed thereunder;
- x. To stop any vehicle suspected to contain any food intended for sale or delivery for human consumption;
- xi. To recommend to the Designated Officer cancellation of licence issued to any Food Business Operator, if the Food Safety Officer has reason to believe that the Food Business Operator had violated the conditions for grant of licence;
- xii. To carry out food safety surveillance to identify and **address** the safety hazards;
- xiii. To respond to incidents of food poisoning in his area and to send report to the Designated Officer to enable him to initiate corrective action plan for non repetition of such incidents;

- xiv. When so authorised by the Designated Officer, having jurisdiction in the local area concerned or the Food Safety Commissioner to detain imported packages which he has reasons to suspect contain food, the import or sale of which is prohibited;
- xv. To liase with the Food Business Operators within his area of operation and facilitate the introduction of food safety systems by the Food Business Operator.
- xvi. To prepare in consultation with the Designated officer and in consultation with each Panchayat and Municipality a brief food safety plan as per parameters specified in Schedule hereto and to liase with the officials of each Panchayat and Municipality for placing the food safety plan before the Council of Members of Panchayat and Municipality for the purpose of approval and implementation of such safety plan and for allocation of responsibilities for monitoring the implementation of the food safety plan.
- xvii. To perform such other duties, as may be entrusted to him by the Designated Officer having jurisdiction in the local area concerned.

3. Power of Food Safety Officer to deal with carriers of disease-handling food:

- i. Without prejudice to the power conferred on him under section 38 of the Act, where the Food Safety Officer, is of the opinion or he has reason to believe that any person engaged in selling or manufacturing any article of food is suffering from or harbouring the germs of any infectious disease, he may cause to be examined such person by a qualified medical professional duly authorized by the Designated Officer.

PROVIDED that where such person is a female she shall be examined by a qualified woman medical professional duly authorized by the Designated Officer.

- ii. If on such examination the qualified medical professional certifies that such person is suffering from any such disease, the Designated Officer, on the recommendation of the Food Safety Officer may by order in writing direct such person not to take part in selling or manufacturing any article of food

Rule 3.1.4:Food Analyst

Article

1. **Qualification:** A person shall not be qualified for appointment as the Food Analyst under the Act unless she/he

- i. holds a Master's Degree in Chemistry from a recognized University or
- ii. holds a Master's Degree in Bio-chemistry from a recognized University or
- iii. holds a Master's Degree in Food Technology from a recognized University or Institute or
- iv. holds a Master's Degree in Microbiology or Bio-technology from a recognized University or Institute or
- v. Holds a Master's Degree in Food and Nutrition from a recognized University or Institute or
- vi. holds Bachelor of Technology in Food/Dairy/Oil from a recognized University or Institute or
- vii. any other equivalent qualification from an University or Institute or Institution recognized by the Central Government or competent authority for the purpose

viii. **And** he has been certified by the Board as being qualified for appointment as a Food Analyst

ix. And has not less than three years experience in analysis of food or food related substances.

PROVIDED that a person who is a Public Analyst under the provisions of Prevention of Food Adulteration Act 1954 on the date of commencement of these Rules, may hold office of the Food Analyst subject to the terms and conditions of service applicable to him/her even though he/she does not fulfil the qualification prescribed under these Rules.

2. **Duties:** The Food Analyst shall analyse the article of food sent to him for analysis. In analyzing the article of food, the Food Analyst shall follow such instructions and shall conform to such procedure as may be prescribed for analysis by the Central Government or the Food Authority from time to time. **The report of analysis shall be signed by the Food analyst**

3. After completion of analysis of article of food, the Food Analyst shall send his report to the Designated Officer, the Purchaser of article of food or the Vendor, as the case may be in such form as may be prescribed from time to time for the purpose. .

Part 3.2 - Procedure of taking extracts of documents and matters connected therewith

Rule 3.2.1: Manner of taking extracts

Article

1. Where the Food Safety Officer has seized any books of account and other documents in exercise of power conferred upon him under sub-section (6) of section 38 of the Act, he shall return the same to the person from whom they were seized within a period not exceeding thirty days from the date of such seizure

PROVIDED that before returning the books of account and other documents, the Food Safety Officer shall be entitled for copies thereof or extracts there from, as the case may be.

2. Before returning the books of account and other documents, the Food Safety Officer shall inform the person from whom they were seized whether he requires copies or extracts therefrom and if so the details thereof. On receipt of such communication from the Food Safety Officer, the person from whom the books of account and documents were seized shall provide the copies or extracts as the case may be, duly authenticated by the Food Business Operator.

3. The extracts shall be taken by the Food Safety Officer or by any person authorized by him.

4. The person making the extracts shall not in any manner cause dislocation, mutilation, tampering or damage to the records in the course of making extracts.

5. The person making extracts shall not make any marking on any record or paper.

Rule 3.2.2 Affidavit

Article

1. The extracts or the copies referred to in **rule 3.2.1** above, shall be signed on each page of such extracts or copies by the person from whom the books of account and other documents were seized and such extracts or copies so initialed shall be provided to the Food Safety Officer, accompanied by an Affidavit of the person from whom the books of account and other documents were seized certifying the authenticity of such extracts or copies.

PROVIDED that if the person from whom the books of account and other documents were seized fails, neglects or refuses either to provide the extracts or copies or to certify the authenticity of such extracts or copies, the Food Safety Officer shall not return such books of account and other documents.

2. The Affidavit shall be in **Form I** annexed to these rules or as near thereto as the circumstances admit and shall be sworn either before a Judicial First Class Magistrate or before a Notary Public. The Judicial First Class Magistrate or the Notary Public shall cause his official seal to be affixed on each page of the Affidavit and on each page of the extracts or copies

3. Notwithstanding providing the extracts or copies as mentioned above, the person from whom the books of account and other documents were seized shall continue to be liable to produce from time to time as may be required, the books of account and other documents in respect of which the extracts or copies were given, before the Designated Officer or Food Safety Officer or before any

inquiry proceedings or adjudication proceedings initiated against the person from whom the books of account and other documents were seized or against the firm/company which he is representing. .

Part 3.3 - Seizure of articles of food by the Food Safety Officer and matters connected therewith

Rule 3.3.1.: Form of receipt for article of food seized by a Food Safety officer– For every article of food seized under clause (b) of sub-section 1 of Section 38 of the Act, a receipt in **Form II** shall be given by the Food Safety Officer to the person from whom the article of food was seized.

Rule 3.3.2 Form of order/bond not to dispose of the stock– Where the Food Safety Officer keeps any article of food in the safe custody of the vendor under clause (c) of sub-section (1) of Section 38
Article

1. He shall, after sealing such article of food, make an order to the vendor in **Form III** and the vendor shall comply with such an order, and
2. He may require the vendor to execute a bond in **Form IV**.

Part 3.4: Sampling and Analysis

Rule 3.4.1: Procedure for taking sample –

Article

1. Food Safety officer while taking samples of food for analysis under clause (c) of sub-section (1) of section 47 of the Act or an authorized officer taking sample of imported article of food for analysis under sub-section (5) of section 47 of the Act shall, follow the procedure specified herein for taking samples and sending them for analysis.

2. Notice: When a sample of food is taken for analysis, the person taking the sample shall give notice in writing then and there of his intention to have the sample so analysed to the person from whom he has taken the sample and simultaneously, by appropriate means also to the person whose name, address and other particulars have been disclosed under rule 3.6 of these Rules.

PROVIDED that in case where the sample is drawn from an open container, the person drawing the sample shall also draw a sample from the container in original condition of the same article bearing the same declaration, if such container is available and intimate the same to the Food Analyst.

3. Form of Notice: The Notice to be given by the Food Safety Officer or an authorized officer or the purchaser to the person from whom he has taken the sample and to the person, if any, whose name and address and other particulars have been disclosed **under** rule 3.6 **of** these Rules, shall be in **Form No. V.**

4. **Payment of cost:** Where a Food Safety Officer or the purchaser takes a sample of **an** article of food for analysis or an authorized officer takes a sample of imported article of food for analysis, he shall pay, the cost of such sample, to the person from whom the sample is taken calculated at the rate at which the article is sold to the public.

Provided that in case where the sample of article of food is imported, the cost of sample as well as the cost of testing is to be borne by the importer

5. Samples to be taken in clean bottles, jars or other suitable containers: Sample of article of food (whether imported or domestic) for the purpose of analysis shall be taken in clean dry bottles or jars or in other suitable containers which shall be closed sufficiently tight to prevent leakage, evaporation or to avoid entrance of moisture in case of dry substance and shall be carefully sealed.
6. The person taking the sample shall divide the sample in four parts and mark and seal or fasten up each part in such a manner as its nature permits and take the signature or thumb impression of the person from whom the sample has been taken.

PROVIDED that where such person refuses to sign or put his thumb impression, the Food Safety officer or Authorized officer taking the sample shall call upon one or more witnesses and take his signature or thumb impression, in lieu of the signature or thumb impression of such person.

7. Bottles or containers to be labeled and addressed: All bottles or jars or other containers containing the samples for analysis shall be properly labeled and the parcel shall be properly addressed. The label on any sample of food sent for analysis shall bear
 - i. Code number of the sample
 - ii. Name of the sender with his official designation
 - iii. Date and place of collection
 - iv. Nature of articles being sent for analysis
 - v. Nature and quantity of preservative, if any, added to the sample

PROVIDED that in the case of a sample which has been taken from Agmark sealed container, the label shall bear the following additional information

- (i) Grade
- (ii) Agmark label No./Batch No.
- (iii) Name of packing station.

8. Manner of packing and sealing the samples

- i. The stopper shall first be securely fastened so as to prevent leakage of the contents in transit
- ii. The bottle, jar or other container shall then be completely wrapped in fairly strong thick paper. The ends of the paper shall be neatly folded in and affixed by means of gum or other adhesive.
- iii. A paper slip of the size that goes round completely from the bottom to top of the container, bearing the signature of the Designated Officer and code number of the sample, shall be pasted on the wrapper, the signature or thumb impression of the person from whom the sample has been taken, shall be affixed in such a manner that the paper slip and the wrapper both carry a part of this signature or the thumb impression

PROVIDED that in case the person from whom the sample is taken refuses to affix his signature or the thumb impression, the signature or thumb impression of the witness shall be taken in the same manner

PROVIDED FURTHER that in case the paper slip containing the signature of the Designated Officer is of such a size that it does not cover completely from the bottom to the top of the container, the Food Safety Officer shall affix additional sheet/s of paper to the slip containing the signature of the Designated Officer so as to cover the container completely and the Food Safety Officer shall affix his signature on each of the joints for the purpose of identification.

PROVIDED FURTHER that where the sample is taken by a purchaser or an authorized officer, the paper slip need not contain the signature of the Designated Officer.

- iv.** The paper cover shall be further secured by means of strong twine or thread both above and across the bottle, jar or other container and the twine or thread shall then be fastened on the paper cover by means of sealing wax on which there shall be distinct and clear impression of the seal of the sender, of which one shall be at the top of the packet, one at the bottom and the other two on the body of the packet. The knots of the twine or thread shall be covered by means of sealing wax bearing the impression of the seal of the sender. **The outer covering of the packet shall also be marked with the code number of the sample.**
- v. Manner of dispatching containers of samples:** The containers of the samples shall be dispatched in the following manner namely
 - a) the sealed container of one part of the sample for analysis and a memorandum in **Form VI** shall be sent in a sealed packet to the Food Analyst not later than the immediate succeeding working day by any suitable means.
 - b) the sealed container of the second and third parts of the sample and two copies of memorandum in Form VII shall be sent to the Designated Officer immediately but not later than the succeeding working day by any suitable means and
 - c) the sealed container of the remaining fourth part of the sample and a copy of memorandum in **Form V** shall be sent to an accredited laboratory, if so requested by the food business operator, under intimation to the Designated Officer.

PROVIDED that in the case of a sample which has been taken from Agmark sealed container, the label shall bear the following additional information

(i) Grade

(ii) Agmark label No./Batch No.

(iii) Name of packing station.

9. Memorandum and impression of seal to be sent separately:

The Food Safety Officer shall send to the Food Analyst to whom the sealed container of first part of the sample was sent, a copy of the memorandum and specimen impression of the seal used to seal the packet and the same shall be sent not later than the immediate succeeding working day, by any suitable means.

10. Addition of preservatives to samples

The Food Safety Officer or the authorized officer, while taking sample for the purpose of analysis under the provisions of the Act may add to the sample, a preservative as may be prescribed from time to time in the rules or in the regulations for the purpose of maintaining it in a condition suitable for analysis.

11. Preservative in respect of milk, cream, dahi, Khoa or khoa based and Paneer based sweets, such as, Kalakand and Burfi, Chutney and prepared foods and gur prepared coffee and prepared tea – The preservative used in the case of samples of any milk (including toned, separated and skimmed milk), standardised milk chhanna, skimmed milk channa, cream, ice-candy, dahi, khoa or khoa based and Paneer based sweets, such as Kalakand and Burfi, Chutney and prepared foods and gur coffee and tea in liquid or semi-liquid form shall be the liquid commonly known as “formalin”, that is to say, liquid containing about 40 per cent of formaldehyde in aqueous solution in the proportion of 0.1 ml. (two drops) for 25 ml. or 25 grams.

PROVIDED HOWEVER that in case of samples of ice-cream and mixed ice-cream, the preservative used shall be liquid commonly known as formalin, that is to say, a liquid containing about 40 per cent, of formaldehyde in aqueous solution in the proportion of 0.6 ml. for 100 ml. or 100 gms.

12. Nature and quantity of preservative to be noted on the label:

Whenever any preservative is added to a sample, the nature and quantity of the preservative added shall be clearly noted on the label to be affixed to the container.

13. Quantity of sample to be sent to the Public Analyst – The quantity of sample of food to be sent to the Food Analyst /Director for analysis shall be as specified in the table below:

TABLE

Sr. No	Article of Food	Aproximate Quantity to be supplied
	(1)	(2)
1.	Milk	500 ml.
2.	Sterilized Milk / UHT Milk	250 ml.
3.	Malai / Dahi	200 gms.
4.	Yoghurt / Sweetened Dahi	300 gms..
5.	Chhana / Paneer / Khoya / Shrikhand	250 gms.
6.	Cheese/Cheese spread	200 gms.
7.	Evaporated Milk/Condensed Milk	200 gms.
8.	Ice-Cream/Softy/Kulfi/Icecandy/Icelolly	300 gms.
9.	Milk Powder/Skimmed Milk Powder	250 gms.
10.	Infant Food/Weaning Food	500 gms.
11.	Malt Food/Malted Milk Food	300 gms.

12.	Butter/Butter Oil/Ghee/Margarine/ Cream/Bakery Shortening	200 gms.
13.	Vanaspati, Edible Oils/Fats	250 gms.
14.	Carbonated Water	600 ml.
15.	Baking Powder	100 gms.
16.	Arrow root/Sago	250 gms.
17.	Corn flakes/Macaroni Products/Corn Flour/Custard Powder	200 gms.
18.	Spices, Condiments and Mixed Masala (Whole)	200 gms.
19.	Spices, Condiments and Mixed Masala (Powder)	250 gms.
20.	Nutrneg/Mace	150 gms.
21.	Asafoetida	100 gms.
22.	Compounded Asafoetida	150 gms.
23.	Saffron	20 gms.
24.	Gur/jaggery, Icing Sugar, Honey, Synthetic Syrup, Bura	250 gms.
25.	Cane Sugar/Refined Sugar/Cube sugar, Dextrose, Misri/Dried Glucose Syrup.	200 gms.
26.	Artificial Sweetener	100 gm.
27.	Fruit Juice/Fruit Drink/Fruit Squash	400 ml.
28.	Tomato Sauce/Ketchup/Tamato Paste, jam/jelly/Marmalade/Tomato Puree/Vegetable Sauce	300 gms.
29.	None Fruit Jellies	200 gms.
30.	Pickles and Chutneys	250 gms.
31.	Oilseeds / Nuts /Dry Fruits	250 gms.
32.	Tea/Roasted Coffee/Roasted Chicory	200 gms.
33.	Instant Tea/Instant Coffee/Instant Coffee-Chicory	100 gms.

	Mixture	
34.	Sugar Confectionery/Chewing gum/Bubble Gum	200 gms.
35.	Chocolates	200 gms.
36.	Edible Salt	200 gms.
37.	Lodised Salt/Iron Fortified Salt	200 gms.
38.	Food Grains and Pulses (Whole and Split)	500 gms.
39.	Atta/Maida/Suji/Besan/Other Milled Product/Paushtik and Fortified Atta/Maida	500 gms.
40.	Biscuits and Rusks	200 gms.
41.	Bread/Cakes/Pasties	250 gms.
42.	Gelatin	150 gms.
43.	Catechu	150 gms.
44.	Vinegar/Synthetic Vinegar	300 gms.
45.	Food colour	25 gms.
46.	Food colour preparation (Solid/Liquid)	25 gm. Solid/100 ml liquid
47.	Natural Mineral Water/Packaged Drinking Water	4000ml in three minimum original sealed packs.
48.	Silver Leafs	1 gm.
49.	Prepared Food	500 gms.
50.	Proprietary Food, (Non Standardised Foods)	300 gms.
51.	Canned Foods	6 sealed cans
52.	Food not specified	300 gms

Note: Foods sold in packaged condition (sealed container or package) shall be sent for analysis in its original condition without opening the package as far as practicable, to constitute approximate quantity alongwith original label. In case of bulk packages wherever preservatives are to be added, as per the requirement under these rules, the sample shall be taken after opening sealed container or package and the contents of the original label shall also be sent alongwith the sample for analysis. However, such samples shall not be fit for microbiological analysis.)

14. Contents of one or more similar sealed containers having identical labels or constitute the quantity of a food sample – Where food is sold or stocked for sale or for distribution in sealed containers having identical label declaration, the contents of one or more of such containers as may be required to satisfy the quantity prescribed in shall be treated to be a part of the sample.

15. **Quantity of samples of food packaging material to be sent to the public analyst** – The quantity of sample of food packaging material to be sent to the Food Analyst /Director **of referral lab** for analysis shall be as specified below:-

Name of food packaging material	Approximate quantity/surface area to be supplied
Food packaging material of plastic origin	8 x 1000 x 9 sq.cm. surface area."

16. **Quantity of sample sent to be considered as sufficient**– Notwithstanding anything contained in **Rule 3.5.1** the quantity of

sample sent for analysis shall be considered as sufficient unless the Food Analyst or the Director reports to the contrary.

Rule 3.4.2. Analysis of food samples by food analyst

Article

1. On receipt of the package containing a sample of food for analysis, the Food Analyst or an officer authorized by him shall compare the seals on the container and the outer cover with specimen impression received separately and shall note the condition of the seal thereon.
2. If the sample container received by the Food Analyst is found to be in broken condition or unfit for analysis, he shall, within a period of seven days from the date of receipt of such sample inform the Designated Officer about the same and request him to send the second part of the sample for analysis.
3. On receipt of requisition from the Food Analyst pursuant to rule 3.4.2.2 the Designated Officer, shall by the immediate succeeding working day dispatch to the Food Analyst for analysis one part of the samples sent to him by the Food Safety Officer.
4. On receipt of the sample, the Food Analyst shall analyse or cause to be analysed the sample and send the analysis report mentioning the method of sampling and analysis. The analysis report shall be in as per Part A **Form VII** and four copies of the same shall be sent to the Designated Officer under whose jurisdiction the Food Safety Officer functions. The analysis report shall be signed by the Food Analyst and such report shall be sent within fourteen days of the receipt of the sample by the Food Analyst

PROVIDED that in case the sample cannot be analysed within fourteen days of its receipt, the Food Analyst shall inform the Designated Officer and the Commissioner of Food Safety giving the reasons and specifying the time to be taken for analysis.

5. After test or analysis, the certificate thereof shall be supplied forthwith to the sender in Form VII Part(B)

6. The fees payable in respect of such a certificate shall be (Rs. 1000) per sample of food analysed.

7. Certificates issued under these rules by the laboratory shall be signed by the Director.

8. The manuals of the method of analysis brought out by the ministry of Health and family welfare shall be adopted for analyzing the samples of food articles. However, in case the method for analyzing any parameter is not available in these manuals, the method of analysis prescribed in the AOAC/ISO/pearson's/JACOB/IUPAC/Food chemicals codex/BIS/Woodmen/Winton-Winton/Joslyn shall be adopted. Further, in case of non-availability of method of analysis in these manuals, the method prescribed in other standard published literature or publication shall be adopted.

Rule 3.4.3: Purchasers may have the food analysed

Article

1. A Purchaser of food article may, if he so desires, have the article analysed by the Food Analyst.
2. If the Purchaser desires to have the food article purchased by him to be analysed by the Food Analyst, he shall give a notice in writing, then and there, in Form VII of his intention to have it so analysed to the person from whom he has purchased the food article.
3. The purchaser shall follow the same procedure prescribed in **rule 3.4.1** in so far they are applicable for taking sample by the Food Safety Officer or the authorized officer.
4. The provisions **of 3.4.1** shall mutatis mutandis apply in respect of samples taken for analysis by the Purchaser.
5. The Purchaser shall pay the prescribed fee to the Food Analyst for carrying out the analysis.
6. The Food Analyst shall send to the Purchaser his report on analysis of the article of food and if the findings of the report is to the effect that the article of food is adulterated/misbranded/contaminated or does not conform to the standards prescribed under the Act or the Regulations, the Food Analyst shall also send a copy of his report to the Designated Officer of the area in which the article of food was purchased, in addition to sending a copy of the Report to the Purchaser.
7. The report of the Food Analyst shall be sent within 14 days of the receipt of the article of food for analysis and such report shall be in Part A of **Form No. VII.**

8. If the report of the Food Analyst shows that the article of food is not in compliance with the provision of the Act or the rules or the regulations made there under, the Purchaser shall be entitled to get refund from the Designated Officer, the amount of fees paid by him to the Food Analyst.

Provided that the purchaser may request the Designated officer with justification why sampling is required to take appropriate samples for testing. Designated officer shall consider the application on merit and take appropriate action

Rule 3.4.4: Food business operator's right to have the food analysed

Article

1. In case the Food business operator from whom the sample has been taken or the person whose name and address and other particulars have been disclosed under **Rule 3.6** of these rules, desires to have the fourth part of the sample analysed, he shall request the Food Safety Officer to send the sample to any accredited laboratory for analysis under intimation to the Designated officer.
2. The Food Safety Officer shall send the sample to an accredited laboratory, under intimation to the Designated officer immediately, but not later than next succeeding day.
3. The Food analyst of the accredited laboratory shall analyse the sample within fourteen days from the date of the receipt of the sample

Provided that in case the sample can not be analysed within fourteen days from the date of its receipt, the Food analyst of the

accredited laboratory, shall inform the Designated officer and the Commissioner of Food Safety giving reasons and specify the time to be taken for analysis.

4. The Food Analyst shall send four copies of to the Designated officer, in the proforma given in Part A of **Form VII**, indicating the method of analysis

Rule 3.4.5: Appeal to the Designated Officer

Article

1. On receipt of analysis report from the Food Analyst, to the effect that the sample of food sent for analysis is adulterated/misbranded/contaminated/does not conform to standards prescribed under the **Regulations**, the Food business operator or the person whose name and address and other particulars have been disclosed under **Rule 3.6** of these rules, may prefer an appeal before the Designated Officer against the findings of the Food Analyst that the sample of food sent for analysis is adulterated/misbranded/does not conform to standards prescribed under the **Regulations**. Such appeal shall be in **Form VI** and the same shall be filed within 30 days from the date of the receipt of the copy of the analysis report from the Designated Officer. The appellants in the appeal, may, require the Designated Officer to send to the referral food laboratory one part of the sample which is with him for analysis and the report of the referral laboratory shall be final and binding on the Appellants.
2. The Designated Officer shall fix a date of hearing of the appeal after giving notice of such hearing to the Appellants.

3. If on a consideration of materials placed before him, the Designated Officer is of the opinion that the matter be referred to the referral laboratory for opinion, he shall forward one part of the sample with him to the referral laboratory and the report of the referral laboratory shall be final and binding.

Part 3.5: Referral Laboratory

Rule 3.5.1 Functions – In addition to the functions entrusted to it under the Act, the Referral Laboratory shall carry out the following functions, namely:

Article

1. analysis of samples of food sent by any officer or authority authorized by the Food Authority for the purpose and submission of the certificate of analysis to the authorities concerned;
2. investigation for the purpose of fixation of standard of any article of food;
3. investigation in collaboration with the laboratories of Public Analysts in the various States and such other laboratories and institutions which the Food Authority may approve in this behalf, for the purpose of standardizing methods of analysis.
4. ensuring that the laboratory follows the scientific protocols laid down for handling/testing the articles of food.
5. maintaining high standards of accuracy, reliability and credibility in the operation of the laboratory and achieving and maintaining the required levels of accreditation and reliability.
6. laying down mechanism for ensuring that personnel of the laboratory adhere to high professional standards and discipline.

7. Such other conditions, as the Authority may lay down for Referral Laboratories.

Rule 3.5.2: Local area of Referral Laboratory

Article

1. The laboratory specified in Col.(1) of Table I below, shall carry out the functions entrusted to it by the Act or these rules in respect of the local areas specified in the corresponding entry in Col.(2) thereof.

Table-I

Name of the Referral Laboratory	Local Areas
(1)	(2)
1. Referral Food Laboratory, Kolkatta	Delhi, Gujarat, Karnataka, Maharashtra, Tamil Nadu and Union Territory of Puducherry.
2. Referral Food Laboratory, Mysore	Goa, Jammu and Kashmir, Madhya Pradesh, Odissa, Rajasthan, West Bengal and Union Territories of Dadra & Nagar Haveli, Daman & Diu.
3. Referral Food Laboratory, Pune	Bihar, Haryana, Himachal Pradesh, Punjab, Uttar Pradesh and Union Territory

of Chandigarh.

4. Referral Food Laboratory, Arunachal Pradesh, Assam, Ghaziabad Andhra Pradesh, Kerala, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Union Territories of Andaman & Nicobar Islands and Lakshadweep.

2. The certificate of analysis to be provided by the central food laboratory shall be as per part B of **Form VII**.

Rule 3.5.3: Notified Laboratories

Article

1. In case the authorized officer takes a sample of any imported article of food for analysis, he shall send the sample to such of Food Analyst of any of the following notified laboratories having jurisdiction over the area in which the sample was taken.

Sl No.	Name of the laboratory	Local area
1.		
2.		
3.		
4.		

Part 3.6: Nomination by a company

Rule 3.6.1: Form of nomination : Form of nomination of Director or Manager and his consent– Any company, may, by order in writing, on form of nomination, authorize any of its Directors or managers (such manager being employed mainly in a managerial or supervisory capacity) to be in-charge of and responsible to the company for the conduct of the business of the company or any establishment, branch or unit thereof and to exercise all such powers and take all such steps as may be necessary or expedient to prevent the commission by the company of any offence under the Act or the rules or regulations framed thereunder and nominate him for the purpose of complying with the provisions of the Act and the rules and regulations contained framed thereunder. On such authorization and nomination, a company shall inform the Designated Officer of the concerned local area, by notice in duplicate, in **Form IX** containing the name and address of such Director or Manager, who has been so authorized and nominated :

PROVIDED that no such nomination shall be valid unless the Director or Manager who has been so nominated, gives his consent in writing and has affixed his signature, in **Form IX** in duplicate in token of such consent.

PROVIDED further that, such person may in turn authorize responsible persons to be in charge of various branches and for compliance of the provisions of the Act. Provided, in case of non compliance, responsibility will be jointly, shared by the person authorized and his nominees.

Explanation: Where a company has different establishments or branches or different units in any establishment or branch, different persons may be nominated under **this rule** in relation to different

establishments or branches or units and the person nominated in relation to any establishment, branch or unit shall be deemed to be the person responsible in respect of such establishment branch or unit.

Rule 3.6.2: The Designated Officer shall sign and return one copy of the notice in **Form IX** to the company to signify the receipt of the nomination and retain the second copy in his office for record.

Rule 3.6.3: The person nominated under 3.6.1 shall, until:

Article

1. further notice canceling such nomination is received from the company by the Designated Officer.
 2. he ceases to be a Director of the company or as the case may be, manager of the branch, unit or establishment for his he has been nominated
 3. he makes a request in writing to the Designated Officer under intimation to the company to cancel the nomination which request shall be complied with by the Designated Officer
- whichever is the earliest,
continue to be the person responsible,

PROVIDED that where such person ceases to be a Director or as the case may be, manager of the branch, unit or establishment, he shall intimate the fact such cessation to the Designated Officer.

Provided further that where such person makes a request under rule 3.6.3.(3) the Designated Officer shall not cancel such nomination with effect from a date earlier than the date on which the request is made.

Part 3.7 - Warranty

Rule 3.7.1: Form of Warranty: Every manufacturer, distributor or dealer selling an article of food to a vendor shall give either separately or in the bill, cash memo, or label a warranty in **Form X**.

CHAPTER 4: ADJUDICATION AND APPEAL TO TRIBUNAL

Part 4.1: Adjudication proceedings

Rule 4.1.1: Holding of inquiry

Article

1. The Designated Officer shall, on receipt of the report from the Food Analyst, analyse the contents of such report.
2. If on receipt of the copy of the analyst report from the Designated Officer, the person from whom the sample was taken or also the person, whose name and address and other particulars have been disclosed under **rule 3.6** of these rules, have preferred an appeal against the findings of the report of the Food Analyst before the Designated Officer in terms of sub-section (4) of section 46 of the Act and the same has been dismissed or the referral laboratory has, pursuant to the reference made by the Designated Officer in terms of sub-section (4) of section 46 of the Act has confirmed the findings of the Food Analyst in his report or if no appeal has been preferred, the Designated Officer shall examine and decide whether the contravention is punishable with imprisonment or the same is punishable with fine only under the Act.

3. If the Designated Officer decides that such contravention is not punishable with imprisonment but only with fine only under the provisions of the Act, he shall cause and authorize the Food Safety Officer to file with the Adjudicating Officer an Application for Adjudication of the offence alleged to have been committed by the person from whom the food sample has been taken or the person whose name and address and other particulars have been disclosed under **rule 3.6** of these rules and/or the seller or manufacturer of the food item in respect of which the report has been received.
4. On receipt of the communication from the Designated Officer authorizing the filling of the Adjudication Application, the Food Safety Officer shall file the Application for Adjudication with the Adjudicating Officer for adjudication of the offence/contravention alleged to have been committed.
5. On receipt of the Application for Adjudication from the Food Safety Officer, the Adjudicating Officer shall commence the inquiry proceedings.
6. The Adjudicating Officer shall have power to hold an inquiry for purpose of adjudicating offences punishable under sections 50, 51, 52, 53, 54, 55, 56, 57 and 58 of the Act.
7. For holding an inquiry for the purpose of adjudication under section 68 of the Act as to whether any person or persons has committed contravention of any of the provisions of the Act referred to in **rule 4.1.1.(6)** herein or the rules or regulations

in respect of which the offence is alleged to have been committed, the Adjudicating Officer shall, in the first instance, issue a notice to such person or persons giving him or them an opportunity to make a representation in the matter within such period as may be specified in the notice (not being less than 30 days from the date of service thereof).

8. Every notice under **rule 4.1.1.(7)** to any such person shall indicate the nature of offence alleged to have been committed by him or them, the section/s of the Act alleged to have been contravened, the date of hearing of the matter. A copy of the report of the Food Analyst shall also be annexed to such notice.
9. On the date fixed for hearing, the Adjudicating Officer shall explain to the person or persons proceeded against or his lawyer, the offence alleged to have been committed by such person, indicating the provision of the Act, rules or regulations in respect of which the contravention is alleged to have taken place.
10. The Adjudicating Officer shall then give an opportunity to such person or persons to produce such documents or evidence as he may consider relevant to the inquiry and if necessary the hearing may be adjourned to a future date **PROVIDED** that the notice referred to in **rule 4.1.1. (7)** may, at the request of the person concerned, be waived.
11. The State Government may appoint a presenting officer in an inquiry under this rule.

12. While holding an inquiry under this rule, the Adjudicating Officer shall have the power to summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document which, in the opinion of the Adjudicating Officer may be useful for or relevant to, the subject matter of the inquiry.

13. If any person fails neglects or refuses to appear as required by **rule 4.1.1 (8)** before the Adjudicating Officer, the Adjudicating Officer may proceed with the inquiry in the absence of such person, after recording the reasons for doing so.

Rule 4.1.2: Order of the Adjudicating Officer and matters relating thereto

Article

1. If, upon consideration of the evidence produced before the Adjudicating Officer, the Adjudicating Officer is satisfied that the person or persons or any of them against whom the inquiry has been conducted, has become liable to penalty under any of the sections referred to in **rule 4.1.1. (6)** he may, by order in writing, impose such penalty as he thinks fit, in accordance with the provisions of the relevant section or sections of the Act.
2. If however, upon consideration of the evidence produced before the Adjudicating Officer, the Adjudicating Officer is satisfied that the person or persons or any of them against whom the inquiry has been conducted, has or have not contravened the provisions of the Act as alleged in the reference, he shall dismiss the reference against such person.

3. Every order made under **rule 4.1.2. (1)** shall specify the provisions of the Act or the rules or the regulations in respect of which the offence has taken place and shall contain brief reasons for such decision. While imposing monetary penalty, the Adjudicating Officer shall have due regard to the provisions of section 49 of the Act.
4. Every such order shall be dated and signed by the Adjudicating Officer.
5. **Communication of copy of the order** - The Adjudicating Officer shall send a copy of the order made under **rule 4.1.2** to the person or persons against whom the inquiry was conducted and the Food Safety Officer who has filed the Application for Adjudication.
6. Service of notice and orders - A notice or an order issued under these rules shall be served on the person or the persons against whom the adjudication proceedings were held or inquiry has been conducted, in any of the following manner:
 - i. by delivering or tendering it to that person or his duly authorized agent or
 - ii. by sending it to the person by registered post with acknowledgement due to the address of his place of residence or his last known place of residence or the place where he carried on or last carried on, business or personally works or last worked for gain or
 - iii. if it cannot be served in the manner specified under rule **(i) of 4.1.2 (6) or rule (ii) of 4.1.2 (6)** by affixing it on the outer door or some other conspicuous part of the premises in which that person resides or is known to have last resided or carried on

business or personally works or has worked for gain and that written report thereof should be witnessed by two persons.

Part 4.2: Qualification and terms of office of presiding officer

Rule 4.2.1 Qualification and selection of Presiding Officer

Article

1. No person shall be qualified for appointment as a Presiding Officer of an Appellate Tribunal unless he is or has been a District Judge and has not attained the age of 65 years on the date of appointment.
2. The Presiding Officer shall be selected by the State Government in which the Appellate Tribunal is located. The selection panel shall consist of three persons, one being a serving Judge of the High Court in which the Appellate Tribunal is located, the Law Secretary of the State Government and the Secretary of the concerned department of the State Government.
3. The panel's recommendation shall be decided by the majority of the members constituting the panel. The panel shall send its recommendation to the State Government, which will then take such steps as may be necessary to notify the appointment of the Presiding Officer. If there are more than one candidate which the panel has recommended for appointment, the panel shall rank the candidates in the order of their merit.

Rule 4.2.2: Terms and conditions of service of Presiding Officer
Article

1. **Term of office:** The Presiding Officer of the Appellate Tribunal shall hold office for a term of five years from the date on which he assumes office or until he attains the age of 65 years, whichever is earlier.

Filling of vacancy: If for reason other than temporary absence, any vacancy occurs in the office of the Presiding Officer of the Appellate Tribunal, then the Central Government or the State Government, as the case may be, shall appoint another person in accordance with the provisions of the Act to fill the vacancy and the proceedings may be continued before the Appellate Tribunal from the stage at which the vacancy is filled.

2. Salary and allowances of Presiding Officer : The Presiding Officer of Appellate Tribunal shall be paid such salary as admissible to a serving District Judge of the State in which the Appellate Tribunal is located.

PROVIDED that if the Presiding Officer is in receipt of any retirement benefit by way of pension, gratuity, employer's contribution to Contributory Provided Fund, etc. the pay of such Presiding Officer shall be reduced by the gross amount of pension or employer's contribution to the Contributory Provided Fund or any other form of retirement benefit, if any, drawn or to be drawn by him.

- i. **Travelling Allowance:** The Presiding Officer while
- ii. on tour or on transfer (including the journey undertaken to join the Appellate Tribunal or on the expiry of his term with the Appellate Tribunal to proceed to his home town) shall

be entitled to travelling allowance, daily allowances, transportation of personal effects and other similar matters at the same scale and at the same rates as are applicable to a District Judge of the State in which the Appellate Tribunal is located.

- iii. **Leave Travel Concession:** The Presiding Officer shall be entitled to Leave Travel Concession at the same rates and at the same scale as are applicable to a District Judge of the State in which the Appellate Tribunal is located.
- iv. **Conveyance:** The Presiding Officer shall be entitled to a staff car as applicable to a District Judge.
- v. **Facilities of Medical Treatment:** The Presiding Officer of the Appellate Tribunal shall be entitled to medical treatment and hospital facilities as provided in the Service Rules as are applicable to a District Judge in the state in which the Appellate Tribunal is located.

3. Resignation and removal: The Presiding Officer of the Appellate Tribunal may, by a notice in writing under his hand addressed to the Central Government or the State Government, as the case may be, which has appointed him, resign from his office.

The Central Government or the State Government, as the case may be, remove from office, the Presiding Officer of the Appellate Tribunal, who

- i. has been adjudged as insolvent
- ii. has been convicted of an offence which in the opinion of the Central Government or the State Government, as the case may be, involves moral turpitude

- iii. has become physically or mentally incapable of acting as the Presiding Officer
- iv. has acquired such financial or other interest as is likely to affect prejudicially affect his functions as the Presiding Officer
- v. has so misbehaved or abused his position as to render his continuance in office prejudicial to the public interest.

PROVIDED HOWEVER that the Presiding Officer shall not be so removed from his office except by an order of the Central Government or the State Government, as the case may be, after an inquiry made by a Judge of a High Court, in which the Presiding Officer has been informed of the charges against him and given a reasonable opportunity of being heard in respect of the charges and the Judge of a High Court holding the enquiry files a report that the Presiding Officer ought to be removed.

4.Residuary powers and power to relax rules

- i. **Residuary Powers** : Matters relating to the conditions of service of the Presiding Officer with respect to which no express provision is made in these rules, shall be referred, in each case to the Central Government or the State Government as the case may be for its decision and the decision of the Central Government or the State Government thereon shall be binding on the Presiding Officer.
- ii. **Power to relax:** The Central Government or the State Government as the case may be, shall have the power to

relax the provision of any of these rules relating to Presiding Officer.

Part 4.3: Procedure for Appeal to Appellate Tribunal and Connected matters therewith

Rule 4.3.1 Appeal to Appellate tribunal

Article

1. Limitation for filing appeal : Every appeal under section 70 of the Act, arising out of a decision of the Adjudicating Officer appointed under section 68 of the Act, shall be filed within a period of 45 days from the date on which the copy of the against which the appeal is filed, is received by the appellant.

PROVIDED HOWEVER that the Appellate Tribunal may entertain an appeal after the expiry of the said period of 45 days if its is satisfied that there was sufficient cause for not filing the appeal within that period.

2. Form and procedure of appeal

- i. A memorandum of appeal shall be presented in Form XIII by any aggrieved person in the registry of the Appellate Tribunal or shall be sent by registered post addressed to the Registrar.
- ii. A memorandum of appeal sent by post shall be deemed to have been presented in the registry on the day it was received in the registry.

3. Contents of Memorandum of Appeal

- i. Every Memorandum of Appeal filed under rule 4 shall set forth concisely under distinct head, the grounds of such appeal and such grounds shall be numbered consecutively.

- ii. It shall not be necessary to present separate memorandum of appeal to seek interim order or direction, if the same is prayed for in the Memorandum of Appeal.

4. Manner of presentation of appeal or application or petition

- i. Every appeal or petition or application presented to the Appellate Tribunal shall be in English and shall be fairly and legibly type written or printed, in double spacing on one side of standard petition paper, duly paginated, indexed and stitched together in paper book form.
- ii. Appeal or petition or application shall be divided into paragraphs and shall be numbered consecutively.

5. Initialing alteration

Every interlineations, erasing or correction or deletion in any appeal or petition or application filed before the Appellate Tribunal shall be initialed by the party or his authorized agent in writing or the party's advocate presenting the same.

6. Presentation of appeal, petition or application

- i. Every appeal, petition or application shall be presented in triplicate by the appellant or the petitioner or the applicant, as the case may be, in person or by his duly authorized agent in writing or by an advocate duly appointed in this behalf and shall be accompanied, wherever applicable, with stipulated fee.
- ii. Every appeal shall be accompanied by the certified copy of the Impugned order.

7. Scrutiny of memorandum of appeal

- i. The Registrar shall endorse on every appeal the date on which it is presented under rule 4.3.2 or deemed to have been presented under that rule and shall sign endorsement.
- ii. If on scrutiny, the appeal is found to be in order, it shall be duly registered and given a serial number.
- iii. If on scrutiny, the appeal or petition or application is found to be defective, the same shall, after notice to the party, be returned for compliance and if within 21 days of receipt of such notice or within such extended time as may be granted by the Registrar, the defect is not rectified, the Registrar, may, for reasons to be recorded in writing, decline to register the appeal or petition or application.

8. Ex-parte amendments

- i. In every appeal or petition or application, arithmetical, grammatical, clerical and such other errors may be rectified on the orders of the Registrar without notice to parties.

9. Service of appeal on the respondent

A copy of the Memorandum of Appeal and the paper book shall be served by the Registrar on the Respondent as soon as they are registered in the registry, by hand delivery or by Registered post or speed post.

10. Calling for records

On the admission of the appeal or the application or petition, the Registrar shall, if so directed by the Appellate Tribunal, call for the records relating to the proceedings from the respective Adjudicating Officer and re-transmit the same at the conclusion of the proceedings or thereafter.

11. Reply to the appeal by the Respondent

- i. Respondent may, within 30 days of service of notice of appeal file with the registry three complete sets containing reply to the appeal along with the documents in a paper book form.
- ii. A copy every reply and a copy of every document/material annexed to the reply, relied on by the Respondent, shall be served on the appellant by the respondent.

12. Fee

- i. Every Memorandum of appeal shall be accompanied with a fee provided in sub-rule (2) and such fee shall be remitted in the form of crossed demand draft drawn on a nationalized bank in favour of "Registrar, Food Safety Appellate Tribunal" payable at the station where the Appellate Tribunal is located.
- ii. The amount of fee payable in respect of appeal against adjudication orders passed under section 68 of the Act shall be as follows:

Sl No.	Amount of penalty imposed	Amount of fee payable
1.	Less than Rupees 10,000/-	Rs. 500/-
2.	Rupees Ten thousand or more but less than Rupees One lakh	Rs. 1,500/-
3.	Rupees One lakh or more	Rs.1500/- plus Rupees 500/- for every additional one lakh of penalty or fraction thereof subject to a maximum of Rs.5,000/-

Rule 4.3.2 General matters relating to Appellate Tribunal

Article

1. Sitting hours of the Appellate Tribunal

The sitting hours of the Appellate Tribunal shall ordinarily be from 11 a.m. to 1.30 p.m. and from 2.30 p.m. to 5 p.m., subject to any order issued by the Presiding Officer.

Working hours of the Appellate Tribunal

- i. The office of the Appellate Tribunal shall remain open all working days on which the State Government Offices shall remain open and the working hours of the office of the Appellate Tribunal shall be as applicable to working hours of the State Government in which the Appellate Tribunal is located.
- ii. The filling counter of the Registry shall remain open on all working days from 11 a.m. to 4.30 p.m.

2. Language of the Appellate Tribunal

- i. The proceedings of the Appellate shall be conducted in English.
- ii. No document filed in the proceedings before the Appellate Tribunal in any language other than English, shall be accepted by the Appellate Tribunal unless the same is accompanied by a true copy of translation thereof in English.

3. Official seal of the Appellate Tribunal

- i. The official seal of the Appellate Tribunal shall be such, as the Presiding Officer may from time to time specify.
- ii. The official seal of the Appellate Tribunal shall be kept in the custody of the Registrar.
- iii. Subject to any general or special direction given by the Presiding Officer, the official seal of the Appellate Tribunal shall not be affixed to any order, summons or other process, save under the authority in writing from the Registrar.
- iv. The official seal of the Appellate Tribunal shall not be affixed to any certified copy issued by the Appellate Tribunal, save under the authority in writing of the Registrar.

4. Format of order or direction or rule

Every direction, order, summons, warrant or other mandatory process shall be issued in the name of the Presiding Officer and shall be signed by the Registrar or any other officer specifically authorized in that behalf by the Presiding Officer, with the day, month and year of signing and shall be sealed with the seal of the Appellate Tribunal.

5. Carry forward of cause list and adjournment of cases on account of non-sitting of the Appellate Tribunal

If by reason of declaration of holiday or for any other unforeseen reason, the Appellate Tribunal does not function for the day, the Daily Cause List for that day shall, unless otherwise directed, be treated as the Daily Cause List for the next working day, in addition to the cases already posted for that day.

6. Record of Proceedings

Case Diaries, in each appeal, shall be kept by the clerk-in charge in such form as may be prescribed by the Presiding Officer and they shall be written legibly. The diary in the main file shall contain a concise history of the appeal or petition or application, the substance of the order(s) passed thereon.

7. Order sheet

- i. Order sheet shall be maintained in every proceeding and shall contain all orders passed by the Appellate Tribunal from time to time.
- ii. The order sheet shall also contain the reference number of the appeal or petition or application, date of order and all incidental details including short cause title thereof.

8. Calling of cases in the Appellate Tribunal

Subject to any direction that may be given by the Presiding Officer, the clerk-in-charge shall call the cases listed in the cause list in the serial order.

9. Issue of notice

- i. Where notice of an appeal or petition or application is issued by the Appellate Tribunal, copies of the same, the Affidavit in support thereof and the copy of other documents filed

therewith, if any, shall be served along with the notice on the other side.

- ii. The aforesaid copies shall show the date of presentation of the appeal or petition or application and the name of the advocate of such party, with his full address for service and the interim order, if any, made thereon.
- iii. The Appellate Tribunal may order for issuing notice in appropriate cases and also permit the party concerned for service of the said notice on the other side by private service and in such case, deliver the notice to such party and it is for such party to file affidavit of service with proof.

10. Summons

Whenever summons or notice is ordered by private service, the appellant or applicant or petitioner as the case may be, unless already served on the other side in advance, shall arrange to serve the copy of appeal or application or petition by registered post or courier service and file affidavit of service with its proof of acknowledgment before the date fixed for hearing.

11. Steps for issue of fresh notice

If any notice is returned unserved in the circumstances not specified in **rule 4.3.3 (9)** that fact and the reason thereof shall be notified immediately on the notice board of the Registry. The appellant or applicant or petitioner shall within seven days from date of such notification takes steps to serve the notice afresh.

12. Consequence of failure to take steps for issue fresh notice

Where after a summon has been issued to the other side and returned unserved and the appellant or applicant or petitioner, as the case maybe, fails to take necessary steps within a period as ordered by the Appellate Tribunal from the date of return of the notice on the respondent/s, the Registrar shall post the case before the Appellate Tribunal for further directions or for dismissal for non-prosecution.

13. Default of appearance of respondent and consequences

Where the respondent, despite effective service of summons or notice on him does not appear before the date fixed for hearing, the Appellate Tribunal may proceed to hear the appeal or application or petition ex parte and pass final orders on merits.

14. Filing of objections by respondent

- i. The respondent, if so directed by the Appellate Tribunal, shall file objections or counter within the time allowed by the Appellate Tribunal. The objections shall be verified as an appeal or petition and wherever new facts are sought to be introduced for the first time, leave of the Appellate Tribunal shall be obtained.
- ii. The respondent, if permitted to file objections or counter in any proceeding shall also file three copies thereof after serving copies of the same on the appellant or applicant or the petitioner or their Advocate on record or the authorized representative, as the case may be.

15. Inspection of records

The parties to any proceedings before the Appellate Tribunal or their Advocate or the authorized representative may be allowed to inspect

the records of such proceedings by making an application in that behalf to the Registrar and paying the prescribed fee for such inspection.

16. Grant of inspection

- i. An application for inspection of record under **rule 4.3.3 (13)** shall be in the prescribed form and presented at the filing counter of the Registry between 10.30 a.m. and 3 p.m. on any working day and three days before the date on which the inspection is sought, unless otherwise permitted by the Registrar.
- ii. The Registry shall submit the application with its remarks before the Registrar, who shall on consideration of the same, pass appropriate orders.

17. Fee payable for inspection

Fee as may be specified by the Food Authority shall be payable on any application for inspection of records of a pending or decided case. Such fee shall be paid by way of Demand Draft to be drawn in favour of **“Registrar, Food Safety Appellate Tribunal”** and payable at the place where the Appellate Tribunal is located.

18. Mode of inspection

- i. On grant of permission for inspection of the records, the Registry shall arrange to procure the records of the case and allow inspection of such records on the date and time fixed by the Registrar between 10.30 a.m. and 12.30 p.m. and between 2.30 p.m. and 4.30 p.m. in the immediate presence of an officer authorised in that behalf.

- ii. The person inspecting the records shall not in any manner cause dislocation, mutilation, tampering or damage to the records in the course of inspection.
- iii. The person inspecting the records shall not make any marking on any record or paper so inspected and taking notes, if any, of the documents or records inspected may be done only in pencil.
- iv. The officer of the Registry supervising the inspection may at any time prohibit further inspection, if in his opinion, any of the records are likely to be damaged in the process of inspection or the person inspecting the records has violated or attempted to violate the provisions of these rules and shall immediately make a report about the matter to the Registrar and seek further orders from the Registrar.

19. Maintenance of Register of Inspection

The Registry shall maintain a Register for the purpose of inspection of documents or records and shall obtain therein the signature of the person making such inspection on the Register as well as on the application on the conclusion of inspection.

20. Application for production of documents and form of summons

- i. Except as otherwise provided hereunder, discovery or production and return of documents shall be regulated by the provisions of Civil Procedure Code, 1908.
- ii. An application for summons to produce documents shall set out the document/s production of which is sought; the relevancy of the document/s and in case where the

production of a certified copy would serve the purpose, whether application was made to the proper officer and the result thereof.

21. *Suo motu* summoning of documents

Notwithstanding contained in these rules, the Appellate Tribunal, may, suo motu, issue summons for production of public document or other documents in the custody of a public officer.

Rule 4.3.3: Powers and functions of the Registrar and related matters

Article

1. The Registrar shall discharge his functions under the general superintendence of the Presiding Officer. He shall discharge such other functions as are assigned to him under these rules by the Presiding Officer.
2. The Registrar shall have the custody of the records of the Appellate Tribunal.
3. The Registrar shall have the following powers and functions viz.
 - i. registration of appeals, petitions and applications;
 - ii. to receive applications for amendment of appeal or the petition or application or subsequent proceedings
 - iii. subject to the directions of the Presiding Officer, to fix date of hearing of the appeal or other proceedings and issue notices thereon
 - iv. to order grant of copies of documents to parties to proceedings.
 - v. to dispose of all matters relating to the service of notices or other processes, application for the issue of fresh notice or for extending the time for or ordering a particular method of service on a

respondent including a substituted service by publication of the notice by way of advertisement in the newspapers.

- vi. to requisition records from the custody of the Adjudicating officer or any other authority.

4. Preparation and publication of daily cause list:

- i. The Registry shall prepare and publish on the Notice Board of the Registry before the closing of working hours on each working day, the cause list for the next working day and subject to the directions of the Presiding Officer, listing of cases in the Daily Cause List shall be in the following order of priority: cases for "pronouncement of orders"
 - a. cases for "clarification"
 - b. cases for "admission"
 - c. cases for "orders or directions"
 - d. part-heard cases, latest part-heard having precedence
 - e. cases posted as per numerical order or as directed by the Presiding Officer
- ii. The title of the daily cause list shall contain the number of the appeal or petition or application number, the day, date and time of the sitting of the Appellate Tribunal and the coram indicating the name of the Presiding Officer.
- iii. Against the number of each case listed in the daily cause list, the following shall be shown namely
- iv. the name/s of the advocate/s appearing for both sides and setting in brackets the rank of the parties whom they represent
- v. the names of the parties, if unrepresented, with their ranks in brackets

- vi. The objections and special directions, if any, of the Registry shall be briefly indicated in the daily cause list in remarks column, whenever compliance is required.

Rule 4.3.4: Orders of Appellate Tribunal and related matters

Article

1. Order

- i. Every order of the Appellate Tribunal shall be signed and dated by the Presiding Officer. The Presiding Officer shall have powers to pass interim orders or injunction, subject to reasons to be recorded in writing, which he considers necessary in the interest of justice.
- ii. Orders shall be pronounced in the sitting of the Appellate Tribunal by the Presiding Officer
- iii. Reading of the operative portion of the order shall be deemed to be pronouncement of order.
- iv. When orders are reserved, the date for pronouncement of order shall be notified in the cause list which shall be a valid notice of intimation of pronouncement.

2. Communication of orders

A certified copy of every order passed by the Appellate Tribunal shall be communicated to the Adjudicating Officer and to the parties, as the case may be.

3. Publication of orders

The orders of the Appellate Tribunal, as are deemed fit for publication in the press may be released for such publication on such terms and conditions as the Presiding Officer may specify.

4. Making of entries

Immediately on pronouncement of an order by the Presiding Officer, the Registrar shall make necessary endorsement on the case file regarding the date of such pronouncement and the nature of disposal and shall also make necessary entries in the diary maintained by him.

5. Indexing of case files after disposal

After communication of the order to the parties or their counsel, the Registry shall arrange the records with pagination and prepare in the Index Sheet in such form as may be prescribed by the Appellate Tribunal. He shall affix initials and then transmit the records with the Index to the records room.

6. Copies of orders in library

- i. The Officer in charge of the Registry shall send copies of every final order to the library.
- ii. Copies of all final orders received in each month shall be kept at the library in a separate folder, arranged in the order of date of pronouncement, duly indexed and stitched.

7. Removal of difficulties and issue of directions

Notwithstanding anything contained in these rules, wherever the rules are silent or no provision is made, the Presiding Officer may issue appropriate directions to remove difficulties and issue such order or circulars to govern the situation or contingency that may arise in the working of the Appellate Tribunal.

FORM I
FORM OF AFFIDAVIT
(Refer rule 3.2.2(2))

I, son of/wife of/daughter of Mr. _____, aged about _____ years and residing at _____do hereby solemnly affirm and sincerely state as follows:

1. I am the sole proprietor/Partner/Director of _____Private Ltd/Limited (here give the name of the firm or Company) having its Office/carrying on business//Registered Office at _____.

2. I say that on _____ at about ___a.m./p/m., the Food Safety Officer, _____(here give the area of operation of the Food Safety Officer) inspected/searched the premises at _____ where I am/ _____Private Ltd./Limited is carrying on business. During the course of such inspection/search, the Food Safety Officer has seized certain books of account and documents relating to the business.

4. I say that the books of accounts and other documents seized during the inspection/search are required for carrying on business and hence it is necessary that they be returned to me immediately.
5. At my request, the Food Safety Officer has agreed to return the books of account and other documents so seized during the inspection/search, subject to my providing him extracts or copies of such books of account and other documents. The Food Safety Officer has given me the details of the extracts or the copies required by him.
6. I say that I have caused the extracts/copies so required to be taken in the presence of the Food Safety Officer/_____ (name) an officer working in the department of the Food Safety Officer.
7. I confirm and declare that the extracts/copies annexed to this Affidavit are the true, authentic and genuine extracts/copies of books of account/other documents seized on _____ and in confirmation thereof, I have initialed each page of such extracts/copies.
8. I am aware that based on the solemn declarations given in this Affidavit, the Food Safety Officer has agreed to return the books of accounts and other documents seized as aforesaid on _____.
9. I hereby undertake to produce the books and accounts and other documents or any part thereof at any time as may be required by the Designated Officer or by the Food Safety Officer or before any inquiry proceedings or before any adjudication proceedings that may be initiated by the Food Safety Officer against me or against _____ Private Ltd./Limited or both..

(SIGNATURE OF THE DEPONENT)

**Solemnly affirmed and
signed before me this _____ of _____
Judicial First Class Magistrate._____**

Notary Public

FORM II

[Refer rule 3.3.1]

To

(Name and address of the vendor)

.....
.....
.....

The stock of articles of food detailed below has this day been seized by me under the provisions of clause (b) of sub-section (1) of section 38 of Food Safety and Standards Act, 2006 (34 of 2006) from the premises of.....

.....

Situated at

Details of article of food seized

Food Safety Officer
Area.....

Place:

Date:

FORM III

[Refer rule 3.3.2.(1)]

To

(Name and address of the vendor)

.....
.....
.....

Whereas *.....intended for food which is in your possession appears to me to be adulterated/misbranded:

Now therefore under clause (c) of sub-section (1) of section 38 of the Food Safety and Standards Act, 2006 (34 of 2006), I hereby direct you to keep in your safe custody the said sealed stock subject to such orders as may be issued subsequently in relation thereto.

Food Safety Officer

Area.....

Place:

Date:

**Here give the name of article of food.*

FORM IV

[Refer rule 3.3.2.(2)]

SURETY BOND

Know all men by these present that we (i)son ofresident ofand (ii) son ofresident ofproprietors/partners of Messrshereinafter called the Vendor(s) and (iii).....son ofresident ofand (iv)son ofresident of.....hereinafter called the surety/sureties are held and firmly borne upto the President of India/Governor of.....hereinafter called the government in the sum ofrupees to be paid to the government, for which payment will and truly to be made.

We firmly bind ourselves jointly and severally by these presents.

Signed thisday ofwhereas Shri.....Food Safety Officer has seized.....(here, insert the description of materials together with number/quantity and total price hereinafter referred to as the said article) from(specify the place);

An whereas on the request of the Vendor(s) the government agreed to keep the said article in the safe custody of the Vendor(s) executing a bond in the terms hereinafter contained and supported by surety/ two sureties which the Vendor(s) has/have agreed to do.....Now the condition of the above written obligation is such that if in the event of the Vendor(s) failure to produce intact the said article before such

court or Authority and on such dates(s) as may be specified by the said Food Safety Officer from time to time the Vendor(s) and /or the surety/sureties forthwith pay to the government on demand and without a demur sum ofrupees the said bond will be void and of no effect. Otherwise the same shall be and remain in full force and virtue.

These presents further witness as follows:

- (i) The liability of the surety/sureties hereunder shall not be impaired or discharged by reason of time being granted by or any forbearance, act or omission of the government whether with or without the knowledge or consent of the sureties or either of them in respect of or in relation to all or any of the obligations or conditions to be performed or discharged by the Vendor(s). Nor shall it be necessary for the government to sue the Vendor(s) before suing the sureties or either of them for the amount due, hereunder.
- (ii) This Bond is given under the Food Safety and Standards Act,2006 for the performance of an Act in which the public are interested.
- (iii) The government shall bear the stamp duty payable on these presents.

In witness whereof these presents have been signed by the Vendor(s) and the surety/sureties the day hereinabove mentioned and by Shri.....on behalf of the President of India on the date appearing below against his signature.

Witnesses:

1..... (Signature)

(Name and address).....

2..... (Signature)

(Name and address).....

Signature..... (Vendor).....

Signature..... (Vendor).....

Signature..... (Surety).....

Signature..... (Surety).....

for and on behalf of the

President

of India / governor of

Signature.....

(Designation).....

FORM V
(Refer rule 3.4.1. (3))

To

.....

.....

Dear Sir/s/ Madam:

I have this day taken from premises ofsituate at
.....samples of food specified below to have the same analysed
by the Food Analyst for _____.

Details of food:

Code number:

Place: (Sd/-) Food Safety Officer

Date: Address

FORM VI
(Refer rule 3.4.3 (7))

Memorandum to Food Analyst

From:

.....

..... Date: _____

To

Food Analyst

.....

.....

MEMORANDUM
(Refer rule (v)a of 3.4.1(8))

1. The sample described below is sent herewith for analysis under ____ of ____ of section ____ of Food Safety and Standards Act, 2006
 - (i) Code Number
 - (ii) Date and place of collection
 - (iii) Nature of articles submitted for analysis
 - (iv) Nature and quantity of preservative, if any, added to the sample.
2. A copy of this memo and specimen impression, of the seal used to seal the packet of sample are being sent separately by post/courier/hand delivery (strike out whichever is not applicable)

(Sd/) Food Analyst

Address:

FORM VII

Part A

[Refer rule 3.4.4(2)]

Report of the Food Analyst

Report No._____.

Certified that I _____ (name of the Food Analyst) duly appointed under the provisions of Food Safety and Standards Act, 2006 (34 of 2006), for _____ (name of the local area) received from _____* a sample of _____, bearing Code number and Serial Number _____ of Designated Officer of _____ area* on _____(date of receipt of sample) for analysis.

The condition of seals on the container and the outer co ering on receipt was as follows:

I found the sample to be (category of the sample) falling under item No._____ of Appendix B of Food Safety and Standards Rules, 2009/proprietary food**. The sample **was in a condition fit for analysis and has been analysed on _____ (give date of starting and completion of analysis) and the result of its analysis is given below/** was not in a condition fit for analysis for the reason given below:

Reasons:

.....

Analysis Report

Refer rule 3.4.2 (4)

(i) Sample Description

.....

(ii) Physical Appearance

.....

(iii) Label

.....

Sl No.	Quality characteristics	Nature of method of test used	Result	Prescribed standards as per Item A of Appendix B As per label declaration for proprietary food As per provisions of the Act , rules and regulations for both the above.
1.				
2.				
3.				
4.				
5.				
6.				

Opinion***

Signed this _____ day of _____ 20

Address: (Sd/-) Food Analyst.

*Give the details of the senders

**Strike out whichever is not applicable

*** When opinion and interpretation are included, document the basis upon which the opinions/interpretations have been made.

FORM VII

Part B

(Refer rule 3.5.2. (2))

CERTIFICATE OF ANALYSIS BY THE Referral FOOD LABORATORY

Certificate No.

Certificate that the sample , bearing numberpurporting to be a sample/of was received on with Memorandum No. Dated From [Name of the Court] for analysis. The condition of seals on the container and the outer covering on the receipt was as follows:

.....
.....

I (name of the Director)_ found the sample to be (Category of food sample) falling under item No. of *Appendix B of Food SDafety and Standards Regulations/*proprietary food. The sample was in a condition fit for analysis and has been analyzed on (Give date of starting and completion of analysis)..... and the result of its analysis is given

below /*was not in a condition fit for analysis for the reasons given below:-

Reason:-

.....

Analysis Report:-

(i) Sample Description:-

.....

(i) Physical Appearance :-

.....

Label:

-

.....

Sl.No.	Quality Characteristics	Name of the Method of the test used	Results	Prescribed Standards as per:-
				(a) Item A - of Appendix "B" (b) As per label declaration for proprietary foods (c)As per the provisions of the Act and

				Rules, for both above
1.				
2.				
3.				
4.				
5.				
6.				

Options **

Place: (Signature)

Date: Director

Referrall Food Laboratory

(Seal)

FORM VIII
[Refer rule 3.4.5 (2)]

FORM OF APPEAL BEFORE THE DESIGNATED OFFICER

APPEAL BEFORE THE DESIGNATED OFFICER

(PLACE)

In the matter of appeal under section 46 (4) of The Food Safety and Standards Act 2006 (34 of 2006)

AND

In the matter of appeal against the report dated _____ from the Food Analyst

APPEAL NO. _____ 20

_____ ..Appellant

Vs

Food Safety Officer, (Place) ..Respondent

1. Name and address of the Appellant
2. Name and address of the Respondent.
3. No. and date of the report of the Food Analyst against which the appeal is being

preferred

4. Brief details of the facts and the grounds on which the report is being challenged

5. Relief being claimed

Signature of Appellant

FORM NO.IX

(Form of Nomination – Refer rule 3.6.1 and 3.6.2)

NOMINATION OF PERSONS BY A COMPANY

Notice is hereby given that Mr./Ms. _____, Director/Manager of _____(name and address of the Company) has been nominated by the Company by a resolution passed by the Board of Directors on _____, to be in charge of and responsible to the Company for the conduct of the business at all branches/units as indicated in the Annexure thereof and authorized to exercise all powers and take all such steps as may be necessary to prevent the commission by the Company of any offence under **and comply with** the provisions of Food Safety and Standards Act, 2006.

Mr./Ms.----- in turn **has** authorized Mr./Ms. To be in charge of, an ensure compliance of the provisions of the Food Safety and Standards Act and Rules, in respect of the compliance for branch/unit/franchisee at -----.

However, in case of non-compliance, responsibility will be jointly shared by both the above persons/nominees

A certified copy of the above resolution dated _____ is enclosed.

Place:_____ For _____ Ltd./Private Ltd.

Date:_____

Note: Score out which is not applicable

I accept the above nomination pursuant to rules 3.6.1 and 3.6.2 of Food Safety and Standards Rules, 2009

1. Signature of the Director/Manager (Company nominee)

2. Signature of the Branch/Unit/Franchisee nominee

Place:

Date:

FORM X
(Refer rule 3.7.1)

Form of Warranty

Invoice No. _____ Place: _____

From: _____ Date: _____

To: _____

Date of sale	Nature and quality of article/brand name, if any	Batch No or Code No.	Quantity	Price
1	2	3	4	5

I/We hereby certify that food/foods mentioned in this invoice is/are warranted to be of the nature and quality which it/these purports/purport to be.

Signature of the manufacturer/Distributor/Dealer

Name and address of

Manufacturer/Packer

(in case of packed article) Licence No. (wherever applicable)

FORM XI

(Refer rule (i) of 4.3.1 (2))

FORM OF APPEAL

BEFORE THE FOOD SAFETY APPELLATE TRIBUNAL

(PLACE OF THE TRIBUNAL)

In the matter of Food Safety and Standards Act, 2006 (34 of 2006)

AND

**In the matter of appeal against the order dated ____ passed by
the Adjudicating Officer, (Place)**

APPEAL NO. ____ OF ____

A.B. ..Appellant

Vs

C.D. ..Respondent

INDEX
(Specimen Index)

SI No.	EXHIBIT	PARTICULARS	Page No.
1.		Memorandum of Appeal	
2.	A	Copy of the Show Cause Notice dated ____ issued by the Adjudicating Officer	
3.	B	Copy of the Reply dated __ sent by the Appellant to the Show Cause Notice.	
4.	C	Copy of the letter dated ____ sent by the Appellant to the Adjudicating Officer	
5.	D	Copy of the impugned order dated _____	

BEFORE THE FOOD SAFETY APPELLATE TRIBUNAL

(PLACE OF THE TRIBUNAL)

In the matter of Food Safety and Standards Act, 2006 (34 of 2006)

AND

In the matter of appeal against the order dated ____ passed by the Adjudicating Officer, (Place)

APPEAL NO. ____ OF ____

A.B. ...Appellant

Vs

C.D. ..Respondent

For use in Appellate Tribunal's office

Date of presentation in the registry

Date of receipt by post

Registration No.

**Signature
(Registrar)**

BEFORE THE FOOD SAFETY APPELLATE TRIBUNAL

(PLACE OF THE TRIBUNAL)

In the matter of Food Safety and Standards Act, 2006 (34 of 2006)

AND

In the matter of appeal against the order dated ____ passed by the Adjudicating Officer, (Place)

APPEAL NO. ____ OF ____

A.B. ...Appellant

Vs

C.D. ..Respondent

MEMORANDUM OF APPEAL

1. Particulars of the Appellant

(i) Name of the Appellant: A B

(ii) Address of the Appellant:

(iii) Address for service of
all notices

(iv) Telephone/Fax No.
E-mail address, if any

2. Particulars of the Respondent

(i) Name of the Respondent : C.D.

(ii) Address of the Respondent:

(iii) Address for service of
all notices

(iv) Telephone/Fax No.
e-mail address, if any

3. Jurisdiction of the Appellate Tribunal

The Appellant declares that the matter of appeal falls within the jurisdiction of the Appellate Tribunal.

4. Limitation

The Appellant further declares that the appeal is within the limitation as prescribed in Rule ___ of the Food Safety Appellate Tribunal (Procedure, Form, Fee and Record of Proceedings) Rules, 2008.

5. Facts of the case

Here give a concise statement of facts of the case and grounds of appeal against the specified order, in a chronological order, each paragraph containing as neatly as possible as separate issue, fact or otherwise)

6. Relief(s) sought

In view of the facts mentioned in paragraph 5 and the grounds on which the impugned order is challenged, the Appellant prays for the following relief(s)

(Here specify the relief(s) sought and the legal provision, if any, relied upon)

7. Interim relief(s) sought (if prayed for)

Pending the final decision in the appeal, the Appellant seeks the following interim relief (s).

(Here specify the interim relief(s) prayed for and the reasons therefore)

8. Matters not pending with any other court

The Appellant further declares that the matter regarding which this appeal has been filed, is not pending before any court of law or any other authority or any other Tribunal.

9. Particulars of fee paid

(i) Amount of fee Rs. _____

(ii) Name of the bank on which
the Demand Draft is drawn _____ Bank

(iii) Demand draft No. and date

10. Details of Index

An index containing the details of the documents relied upon is enclosed.

11. List of enclosures

(Signature of the Appellant)

VERIFICATION

I, _____ son /wife/daughter of Mr. _____ being the Appellant do hereby verify that the contents of paragraphs 1 to 11 are true to my personal knowledge and belief and that I have not suppressed any material fact.

(Signature of the Appellant)

Place:

Date:

SCHEDULE

Parameters for Food Safety Plan for Panchayat and Municipalities

- 1. The premises of Food Business Operator to be inspected at periodical intervals and based on the inspection, the food business of the Food Business Operator to be categorized. Wherever necessary, improvement notices to be issued.**
- 2. Food Safety Officer to take samples of food of Food Business Operator at such time as may be reasonably necessary and to send such samples for analysis.**
- 3. To evaluate and ascertain the quality drinking water used (through scientific tests) used as ingredient in food and to take appropriate steps to eliminate contaminants in the water, if on analysis it is found that water in any area has contaminants which are not safe for drinking purposes.**
- 4. To review arrangements for disposal of waste by the public in general and the food business operators in particular for the purpose of ensuring that contaminated waste does not spread to food items.**
- 5. To investigate food poisoning incidents in any area and to send appropriate reports to the competent authorities and simultaneously take remedial measures to eliminate recurrence of such incidents in future and to send**

- 6. To interact with industries and consumers and to create awareness among them for food safety.**
- 7. To prepare and distribute to the general public pamphlets containing food safety measures to be taken by them. Such information may also be disseminated through media.**